

till the Constitution Amendment Bill is ratified and Pondicherry constitutionally becomes an integral part of India. It is in order to facilitate the extension of these laws that this Bill has been brought forward. I am grateful to the House for giving its support.

**Shri Hari Vishnu Kamath:** I asked why during the interregnum between the 16th August and 7th September no move was made during the three weeks or more?

**Shrimati Lakshmi Menon:** The final draft had to be finalised only after consulting the French representatives and others and that explains the delay.

**Mr. Speaker:** The question is:

"That the Bill to provide for the administration of Pondicherry and for matters connected therewith be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** There are no amendments. I shall put all the clauses of the Bill together.

**Shri Hari Vishnu Kamath:** There is no time to give amendments also. This was announced last evening at 5 O'clock. Only then it was announced that this Bill would be taken up first.

**Mr. Speaker:** Wherever there has been such a case the hon. Member has been pointing it out and asking for waiver of it. This time he has not asked it.

**Shri Hari Vishnu Kamath:** May I submit that this was announced last evening at 5 O'clock.

**Mr. Speaker:** He could have asked me if he had to bring in any amendment.

**Shri Hari Vishnu Kamath:** Yesterday I gave it too late.

**Mr. Speaker:** If yesterday was late, today also must be late.

**Mr. Speaker:** The question is:

"That clauses 1 to 20, Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 20, Enacting Formula and the Long Title were added to the Bill.*

**Shrimati Lakshmi Menon:** Sir, I move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.38 hrs.

#### BUSINESS OF THE HOUSE

**Shri Hari Vishnu Kamath (Hoshangabad):** Before we proceed to the next Bill, may I request you to make it a definite practice in this House that whenever the business is re-arranged we should get at least 24 hours notice if not more. Yesterday we got less than 12 hours notice.

**Mr. Speaker:** There has been some difficulty experienced by the hon. Members and I could not overcome it because the other House had no business at all till we sent them something. They had nothing to sit on the 23rd and that was the difficulty experienced at the last moment and I had no remedy.